

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY

Note for circulation:

The following agenda items are circulated among the Members of the Tamil Nadu State Coastal Zone Management Authority, for perusal and approval.

Agenda Item No. 01: Proposed Defence Project under Indian Coast Guard for Erection of Radar Station including construction of Boundary Wall and allied facilities at Olaikuda Village, Rameswaram Taluk, Ramanathapuram district by Executive Officer, Indian Coast Guard Station, Mandapam, Ramnad district.

The Executive Officer, Indian Coast Guard Station, Mandapam, Ramnad district has proposed to Erect Radar Station along with Boundary Wall and allied facilities at Olaikuda Village, Rameswaram Taluk, Ramanathapuram district at a cost of Rs.50 lakhs.

2) The erection of Radar Station as part of Phase-II of Chain of Static Sensor (CSS) Project being planned at 44.4m X 25.2m TNCSG land in S.No. 6/1 of Rameswaram Village & Taluk adjacent to lighthouse on its western side acquired from TNCSG, Tamil Nadu.

3) The DCZMA for Ramanathapuram district recommended the project for clearance, as the project is essential for the national security. The Project Proponent has informed that the Surveillance Network of the Radar will help in apprehending boats involved in illegal activities like smuggling and human trafficking, electronic surveillance of our national waters besides safe guarding the National Security.

4) As per the HTL Demarcation map provided by the NCSCM, the project falling in CRZ-II, with reference to the CRZ Notification 2011 and the project cost is Rs.50 lakhs.

5) The DCZMA for Ramanathapuram district has recommended the proposal, with the following conditions.

- a) The Proponent shall obtain necessary Clearance from the Competent Authority for the proposed site.

- b) The Proponent shall get prior planning permission from the Directorate of Town and Country Planning and local bodies.
- c) The proponent shall ensure that their activities shall not be commenced without obtaining Clearance from the Competent Authorities.

6) As per CRZ Notification, 2011, vide para 3(i) (a) and 3 (iv) (a) projects for setting up, construction or modernization or expansion of foreshore facilities like port, harbors, jetties, wharves, quays, slipways, bridges, sea link, road on stilts and such as meant for defence and security purpose and for other essential for activities permissible under the notification are permitted in CRZ. Further, vide 4 (ii) (b) of the said notification, construction activities relating to projects of Department of Atomic Energy or Defence requirements for which foreshore facilities are essential such as, slipways, jetties, wharves, quays; except for classified operational component of defence projects., requires Clearance from the Government of India.

7) The Authority may recommend the project to the Ministry of Environment, Forests and Climate Change, GoI subject to the following specific conditions in addition to the conditions indicated under para 5 above:

- a. There should not be any ground water extraction in CRZ.
- b. Proper arrangements should be made for the disposal of solid wastes generated in the project area.
- c. Adequate Rain Water Harvesting structures shall be created for water percolation and to harvest the rainwater to the maximum extent possible.

Agenda Item No.02: Proposed Defence Project under Indian Coast Guard for Erection of Radar Station including construction of Boundary Wall and allied facilities at Thondi, Vattanam Village, Ramanathapuram district by Commanding Officer, Indian Coast Guard Station, Mandapam, Ramnad district.

The Commanding Officer, Indian Coast Guard Station, Mandapam, Ramnad district has proposed to Erect a Radar Station along with Boundary Wall and allied facilities at Thondi, Vattanam Village, Ramanathapuram district at a cost of Rs.50 lakhs.

2) The erection of Radar Station as part of Phase-II of Chain of Static Sensor (CSS) Project being planned at 1.976 acres (8000 sq.mtrs.) revenue land comprising S.No. 320/2 at Vattanam Village, Thiruvadanai taluk, Ramanathapuram district.

3) The DCZMA for Ramanathapuram district recommended the project for clearance, as the project is essential for the national security. The Project Proponent has informed that the Surveillance Network of the Radar will help in apprehending boats involved in illegal activities like smuggling and human trafficking, electronic surveillance of our national waters besides safe guarding the National Security.

4) As per the HTL Demarcation map provided by the NCSCM, the project falling in CRZ-III (No Development Zone), with reference to the CRZ Notification 2011 and the project cost is Rs.50 lakhs.

5) The DCZMA for Ramanathapuram district has recommended the proposal, with the following conditions.

- a) The Proponent shall obtain necessary Clearance from the Competent Authority for the proposed site.
- b) The Proponent shall get prior planning permission from the Directorate of Town and Country Planning and local bodies.
- c) The proponent shall ensure that their activities shall not be commenced without obtaining Clearance from the Competent Authorities.

6) As per CRZ Notification, 2011, vide para 3(i) (a) and 3 (iv) (a), projects for setting up, construction or modernization or expansion of foreshore facilities like port, harbors, jetties, wharves, quays, slipways, bridges, sea link, road on stilts and such as meant for defence and security purpose and for other essential for activities permissible under the notification are permitted in CRZ. Further, vide 4 (ii) (b) of the said notification, construction activities relating to projects of Department of Atomic Energy or Defence requirements for which foreshore facilities are essential such as, slipways, jetties, wharves, quays; except for classified operational component of defence projects., requires Clearance from the Government of India.

7) The Authority may recommend the project to the Ministry of Environment, Forests and Climate Change, GoI subject to the following specific conditions in addition to the conditions indicated under para 5 above:

- a. There should not be any ground water extraction in CRZ.
- b. Proper arrangements should be made for the disposal of solid wastes generated in the project area.
- c. Adequate Rain Water Harvesting structures shall be created for water percolation and to harvest the rainwater to the maximum extent possible.

Agenda Item No.03. Proposed construction of Coast Guard Radar Station at Poompohar in Survey No.119, Block No.2, Vanagiri Village, Sirkazhi Taluk of Nagapattinam district by The Deputy Commandant, Commanding Officer (AOL), Indian Coast Guard Station, Karaikal.

The Deputy Commandant, Commanding Officer (AOL), Indian Coast Guard Station, Karaikal has proposed to construct Coast Guard Radar Station at Poompohar in Survey No.119, Block No.2, Vanagiri Village, Sirkazhi Taluk of Nagapattinam district at a cost of Rs.13.15 crores.

2) The Project Proponent has informed that the proposed Radar Station is to be used to enhance electronic surveillance of vessels and prevent intrusion from sea as well as it is used for Anti-piracy operations in Indian Ocean and Bay of Bengal including Gulf of Mannar. The Project Proponent also informed that the proposed project is planned to provide Near-Gap free E-Surveillance of Indian Coast as chain of static sensor.

3) The Project Proponent has informed that the project would also aid in enhancing the efficiency of Search and Rescue (SAR) operation coordinated by the Coast Guard. The sensor data is generated by the Coastal Surveillance Network would also be shared with other maritime agencies via various networks to generate a comprehensive Maritime Domain Awareness (MDA).

4) The height of the proposed tower is 35 mtrs. and the construction material is steel structure. They proposed to construct single storied building with 94 sq.mtr. building consisting of office rooms and accommodation facilities for the Indian Coast Guard personnel in charge of the coastal monitoring.

5) The DCZMA for Nagapattinam district recommended the project for clearance, in its meeting held on 21.05.2020.

6) As per the HTL Demarcation map provided by the NCSCM, the project falling in CRZ-III (No Development Zone), with reference to the CRZ Notification 2011 and the project cost is Rs.13.15 crores. .

7) As per CRZ Notification, 2011, vide para 3(i) (a) and 3 (iv) (a), projects for setting up, construction or modernization or expansion of foreshore facilities like port, harbors, jetties, wharves, quays, slipways, bridges, sea link, road on stilts and such as meant for defence and security purpose and for other essential for activities permissible under the notification are permitted in CRZ. Further, vide 4 (ii) (b) of the said notification, construction activities relating to projects of Department of Atomic Energy or Defence requirements for which foreshore facilities are essential such as, slipways, jetties, wharves, quays; except for classified operational component of defence projects., requires Clearance from the Government of India.

8) The Authority may recommend the project to the Ministry of Environment, Forests and Climate Change, GoI subject to the following specific conditions:

- a. There should not be any ground water extraction in CRZ.
- b. Proper arrangements should be made for the disposal of solid wastes generated in the project area.
- c. Adequate Rain Water Harvesting structures shall be created for water percolation and to harvest the rainwater to the maximum extent possible.
- d. The Proponent shall obtain necessary Clearance from the Competent Authority for the proposed site.

- e. The Proponent shall get prior planning permission from the Directorate of Town and Country Planning and local bodies.
- f. The proponent shall ensure that their activities shall not be commenced without obtaining Clearance from the Competent Authorities.

AGENDA ITEM NO.04: Development of Fishing Harbour at Arcottuthurai Village, Vedaranyam Taluk, Nagapattinam district by Assistant Director of Fisheries, Nagapattinam

The Assistant Director of Fisheries (South), Nagapattinam has sent a proposal for the development of above **Fishing Harbour at Arcottuthurai Village, Vedaranyam Taluk, Nagapattinam district**. The proposed site is located in 10°23'25"N Latitude and 79°52'11"E Longitude.

2) The Fishing Harbour has been proposed to handle an annual fish catch of 7,200 Tonnes. To accommodate the said quantity, it is proposed to develop other infrastructure facilities such as 2 Nos. of Auction Hall, 2 Nos. of Net Mending Yard, Administrative building, Ice Plant cum Chilled Storage, Fuel Station, Sloping hard / Slipway, Radio and Communication Tower, Overhead Tank with 43,000 ltrs. capacity, Security kiosk, Surveillance Cameras, Sewage Treatment Plant, Internal roads / pavements, Truck loading platform, Vehicle Parking Area, construction of compound wall and Marine Police Station, etc., which are in-situ to the Harbour facilities. Waterfront infrastructure facilities such as Breakwaters, diaphragm wall, slipway, Navigational Aids with the capital dredging of about 4,95,500 m³ and the dredging depth is (-)3 m CD (Wharf side) for berthing and for safe Navigation of fishing vessels, construction of quay at a length of 700 mts., are proposed as part of the developments.

3) The Project Proponent has proposed to construct two breakwaters on the northern and southern side of the channel with a length of 2000m and 1650m each. The diaphragm wall of length 220m has been proposed, would be used for fishing boats for berthing.

4) The proposed project falls in CRZ-IB, CRZ-II, CRZ-IV (A) and the proposed project cost is Rs.150 crores. The DCZMA for Nagapattinam district has decided to recommend the project proposal to the SCZMA in the meeting held on 01.02.2020

5) Further, in Application No. 04 of 2013 in the matter of O.Fernandes versus Union of India pending before NGT at Chennai, the Hon'ble NGT issued instructions to prepare a Comprehensive Shoreline Protection Management Plan / Scheme for the entire coast of Tamil Nadu especially with reference to erection of Groynes, sea walls and training walls etc., and hence the said works should be carried out on the approval of the said plan from the competent authority. The TNSCZMA has prepared Comprehensive Shoreline Protection Management Plan by engaging IIT, Madras and the copies of the said plan has been submitted to MoEF & CC, Govt. of India for approval and also to the Hon'ble NGT (SZ) and are awaited.

6) Further the Hon'ble NGT (SZ) has issued orders in Application 4 of 2013 on 4th September 2015 that the PWD or any other agency shall not proceed with any work either by putting up sea wall or groyne until further orders from the Tribunal.

7) As per CRZ Notification 2011, vide para 4 (i) (a) Clearance shall be given for any activity within the CRZ only if it requires waterfront and foreshore facilities. Further, the construction of harbour is a permissible activity vide para 4 (i) (f) of the said notification 2011. However, the said activities require clearance from SEIAA, vide para 4.2 (ii) (c) of CRZ Notification 2011 as the handling capacity of the Fishing Harbour is more than 10,000 MTPA.

8) The Authority may Clear the above proposals subject to the following specific conditions:

- a) The extent of dredging, composition of dredged materials and a suitable methodology for the disposal of such dredging materials shall be evolved out and ensure that no adverse impact on the Environment.
- b) Quantity of Oil spillage, their impact on environment and the mitigation measures to be taken to prevent the adverse impacts, shall be furnished in the EIA report suitably.

- c) Instead of using Chlorine the use of UV shall be explored in the proposed STP.
- d) Based on the number of people visiting the Fish Landing Centre, Number of fishermen etc., the toilet facilities shall be provided with proper disposing system.
- e) No drawal of ground water in CRZ areas is permitted.
- f) It should be ensured that there should not be any adverse impact on coastal eco-system due to the dredging activity and the dumping of dredged materials and proper mitigation measures should be evolved.
- g) The Fishermen community shall be adequately educated on the segregation of solid waste for proper management of the solid waste.
- h) Shoreline evolution should be monitored periodically through reputed institutions. Remedial measures need to be planned to prevent further erosion, if any, on the adjacent coastal areas.
- i) The activity should not have any adverse impact on the marine organisms. The impact on the corals, marine organisms, Turtle nesting etc., due to the above constructions, in long run, should be evaluated and monitored through a panel of experts, in which, ecologists should be included.
- j) The proposed activity shall not cause hindrance to the nearby human settlements/ authorised structures and fishing activities.
- k) The Unit shall utilize the treated sewage generated for the green belt development within the premises after achieving discharge standards prescribed by the TNPCB.
- l) The Unit shall segregate the municipal solid waste generated as Bio Degradable (Recyclable) and dispose the same scientifically as stipulated in Solid Waste Management Rules, 2016.
- m) The Unit shall provide proper collection system for the dead / waste fishes/ fish cutting if any and dispose the same scientifically as per Solid Waste Management Rules, 2016.
- n) The Unit shall provide In-Situ RO Plant for the supply of drinking water to the people utilizing the harbor and allied facilities.

- o) Fishing harbor and allied facilities plan shall be made with accessibility for the differently able persons and shall withstand natural calamities such cyclone, Tsunami, Sea erosion etc.,
- p) The Unit shall install roof top solar panels for the generation and utilization of electricity for its premises to the maximum extent possible.
- q) The Unit shall provide LED lighting arrangement for the entire premises to save electricity power consumption.
- r) The Unit shall provide first aid boxes at suitable locations for easy access.
- s) In Application No. 04 of 2013 in the matter of O.Fernandes versus Union of India pending before NGT at Chennai, the Hon'ble NGT (SZ) has issued orders on 4th September 2015 that the PWD or any other agency shall not proceed with any work either by putting up sea wall or groyne until further orders from the Tribunal. Hence shore protection work on the coast of Tamil Nadu should be carried out as per the final orders of the Tribunal in the above said application.

AGENDA ITEM NO.05: Development of Fishing Harbours in Kaluveli Waters at Azhagankuppam Village, Marakkanam Taluk, Villupuram district and Alamparaikuppam Village, Cheyyur Taluk, Chengalpattu district by Fishing Harbour Project Division, Chennai

The Hon'ble Chief Minister of Tamil Nadu has announced that the Fishing Harbours in Kaluveli Waters will constructed, which fall at Azhankuppam in Villupuram district and the Alamparaikuppam in Kancheepuram district, at an estimated cost of Rs.235 cores, **in the floor of Assembly under the Tamil Nadu Legislative Assembly Rule, 110.** The Government have issued Administrative sanction for the above project vide G.O. (Ms.) No.28, dated 06.02.2020, Animal Husbandry, Dairying and Fisheries (FS-1) Department.

2) The Executive Engineer, Fishing Harbour Project Division, Chennai has sent a proposal for the development of above Fishing Harbours along with two training walls at Kaluveli Waters, at S.No.23/1 & 23/II, Azhagankuppam Village, Marakkanam Taluk,

Villupuram district and at S.No. 49/2, Alamparaikuppam Village, Cheyyur Taluk, Chengalpattu district.

3) The proposed Fishing Harbour at Azhagankuppam will spread across an area of 3.23 Ha, in the 6 Ha land and at Alamparaikuppam spreads across an area of 3.43 Ha, in the 5 Ha land, with the both the lands belonging to the Fisheries Department.

4) The Fishing Harbour has been proposed to handle an annual fish catch of 12,000 Tonnes. To accommodate the said quantity, it is proposed to develop other infrastructure facilities such as Auction Hall, Net mending shed, Gear room, Power room, Sloping Yard, Administration Building, Fresh water sump, Electrical control Room & Electrical generation room, Water supply and drainage, overhead tank of capacity of 50,000 ltrs., 15 KLD capacity Sewage Treatment Plant, Solid waste collection area, Parking area, Security room, Toilet blocks, Ice plant and Cold storage rooms, two lane internal roads of 1.5 Km length with walkway on either side and compound wall around the periphery etc., which are in-situ to the Harbour facilities. Waterfront infrastructure facilities such as diaphragm wall, training wall, slipway, Navigational Channel with the capital dredging of about 0.4M. Cum of dredge sediment, Navigation Basin to maintain a water depth of (-) 2.5 from CD for berthing and safe Navigation of fishing vessels with the expected 0.8 M.Cum of dredge sediment are proposed as part of the developments.

5) The Project Proponent has proposed to construct two training walls on the northern and southern side of the channel with a length of 400m and 600m each. At either harbours a diaphragm wall of length 550m has been proposed, of which 300m of the wall would be used to dock mechanized boats and 250m motorized boats.

6) The proposed project falls in CRZ-IB, CRZ-II, CRZ-IV (A) & CRZ-IV (B) and the proposed project cost is Rs.235 crores.

7) The DCZMA for Villupuram district has decided to recommend the project proposal to the SCZMA in the meeting held on 13.02.2020, subject to the following conditions.

- a) The Unit shall provide adequate capacity of Sewage Treatment Plant for the treatment and disposal of sewage generated within the premises.
- b) The Unit shall utilize the treated sewage generated for the green belt development within the premises after achieving discharge standards prescribed by the TNPCB.
- c) The Unit shall segregate the municipal solid waste generated as Bio Degradable (Recyclable) and dispose the same scientifically as stipulated in Solid Waste Management Rules, 2016.
- d) The Unit shall provide proper collection system for the dead / waste fishes/ fish cutting if any and dispose the same scientifically as per Solid Waste Management Rules, 2016.
- e) The Unit shall provide In-Situ RO Plant for the supply of drinking water to the people utilizing the harbor and allied facilities.
- f) Fishing harbor and allied facilities plan shall be made with accessibility for the differently able persons and shall withstand natural calamities such cyclone, Tsunami, Sea erosion etc.,
- g) The Unit shall install roof top solar panels for the generation and utilization of electricity for its premises to the maximum extent possible.
- h) The Unit shall provide LED lighting arrangement for the entire premises to save electricity power consumption.
- i) The Unit shall provide first aid boxes at suitable locations for easy access.

8) The DCZMA for Chengalpattu district has decided to recommend the project proposal to the SCZMA, in the meeting held on 24.02.2020, subject to the following conditions.

- a) The Unit shall provide adequate capacity of Sewage Treatment Plant for the treatment and disposal of sewage generated within the premises.
- b) The Unit shall utilize the treated sewage generated for the green belt development within the premises after achieving discharge standards prescribed by the TNPCB.
- c) The Unit shall segregate the municipal solid waste generated as Bio Degradable (Recyclable) and dispose the same scientifically as stipulated in Solid Waste Management Rules, 2016.
- d) The Unit shall provide proper collection system for the dead / waste fishes/ fish cutting if any and dispose the same scientifically as per Solid Waste Management Rules, 2016.

- e) Fishing Harbour and allied facilities plan shall withstand natural calamities such as Cyclone, Tsunami, Sea erosion etc., and shall be made with accessibility for the differently abled persons.
- f) The Unit shall install roof top solar panels for the generation and utilization of electricity for its premises to the maximum extent possible.
- g) The Unit shall provide LED lighting arrangement for the entire premises to save electricity power consumption.
- h) The Unit shall provide first aid boxes at suitable locations for easy access.
- i) The Unit shall establish Environment Management Cell to administer and monitor the recommendations made in the Environment Management Plan as contained in the EIA report of the project and shall be effectively implemented.

9) Further, in Application No. 04 of 2013 in the matter of O.Fernandes versus Union of India pending before NGT at Chennai, the Hon'ble NGT issued instructions to prepare a Comprehensive Shoreline Protection Management Plan / Scheme for the entire coast of Tamil Nadu especially with reference to erection of Groynes, sea walls and training walls etc., and hence the said works should be carried out on the approval of the said plan from the competent authority. The TNSCZMA has prepared Comprehensive Shoreline Protection Management Plan by engaging IIT, Madras and the copies of the said plan has been submitted to MoEF & CC, Govt. of India for approval and also to the Hon'ble NGT (SZ) and are awaited.

10) Further the Hon'ble NGT (SZ) has issued orders in Application 4 of 2013 on 4th September 2015 that the PWD or any other agency shall not proceed with any work either by putting up sea wall or groyne until further orders from the Tribunal.

11) As per CRZ Notification 2011, vide para 4 (i) (a) Clearance shall be given for any activity within the CRZ only if it requires waterfront and foreshore facilities. Further, the construction of harbour is a permissible activity vide para 4 (i) (f) of the said notification 2011. However, the said activities require clearance from SEIAA, vide para 4.2 (ii) (c) of CRZ Notification 2011 as the handling capacity of the Fishing Harbour is more than 10,000 MTPA.

12) The Authority may Clear the above proposals subject to the specific conditions indicated under para (7) and (8) along with the following conditions:

- a) The probable Bed load on the river should be arrived by various modeling studies. Based on the study reports the periodicity of de-silting, extent of dredging, composition of dredged materials and a suitable methodology for the disposal of such dredging materials shall be evolved out.
- b) Quantity of Oil spillage, their impact on environment and the mitigation measures to be taken to prevent the adverse impacts, shall be furnished in the EIA report suitably.
- c) Instead of using Chlorine the use of UV shall be explored in the proposed STP.
- d) Based on the number of people visiting the Fish Landing Centre, Number of fishermen etc., the toilet facilities shall be provided with proper disposing system.
- e) No drawal of ground water in CRZ areas is permitted.
- f) It should be ensured that there should not be any adverse impact on coastal eco-system due to the dredging activity and the dumping of dredged materials and proper mitigation measures should be evolved.
- g) The Fishermen community shall be adequately educated on the segregation of solid waste for proper management of the solid waste.
- h) Shoreline evolution should be monitored periodically through reputed institutions. Remedial measures need to be planned to prevent further erosion, if any, on the adjacent coastal areas.
- i) The activity should not have any adverse impact on the marine organisms. The impact on the corals, marine organisms, Turtle nesting etc., due to the above constructions, in long run, should be evaluated and monitored through a panel of experts, in which, ecologists should be included.
- j) The proposed activity shall not cause hindrance to the nearby human settlements/ authorised structures and fishing activities
- k) In Application No. 04 of 2013 in the matter of O.Fernandes versus Union of India pending before NGT at Chennai, the Hon'ble NGT (SZ) has issued orders on 4th September 2015 that the PWD or any other agency shall not proceed with any work either by putting up sea wall or groyne until further orders from the Tribunal. Hence

shore protection work on the coast of Tamil Nadu should be carried out as per the final orders of the Tribunal in the above said application.

- l) Environmental Clearance from the State Environment Impact Assessment Authority (SEIAA) shall be obtained with reference to the EIA Notification 2006.

AGENDA ITEM NO.06: CRZ - Proposed construction of School Building at R.S. No. 113/2A (part), Midalam 'B' Village, Amanaattantheri, Vilavancode Taluk, Kanyakumari district by the Financial Administrator, R.C. Diocese of Kottar, Bishops House, Nagercoil - Regarding

The District Environmental Engineer, TNPCB, Kanyakumari district has forwarded a proposal for the construction of School Building at R.S. No. 113/2A (pt), Midalam 'B' Village, Amanaattantheri, Vilavancode Taluk, Kanyakumari district proposed by the Financial Administrator, R.C. Diocese of Kottar, Bishops House, Nagercoil, for Clearance under CRZ Notification 2011.

2) Under the proposal, the applicant is proposed to construct 1834.61 Sq.mts., first and second floors each with head room 104.68 sq.mts. The Total Built-up area will be 3773.90 sq.mts., in the site area of 12,151 sq.mts., The DCZMA mentioned that the site is located in CRZ-III and within 200m to 500m from the HTL as per the approved CZMP sheet No.4, as per the DTCP letter dated 29.10.2019. The project proponent has mentioned the cost of the project is Rs.4.00 crores. As per the HTL map issued by the Institute of Remote Sensing, IRS part of the project site is only falling CRZ-III area and part is outside CRZ.

3) The DCZMA for Kanyakumari district has recommended the project and as per CRZ Notification 2011, the above activity is permissible vide para 8 (i) III CRZ III (viii).

4) The Authority may Clear the proposal subject to the following specific conditions:

- a. Prior Planning permission should be obtained for the proposed constructions from the local authorities concerned and the proposed constructions should conform to the local town and country planning regulations.
- b. Proper arrangements should be made for the disposal of solid wastes generated in the project area.
- c. Adequate Rain Water Harvesting structures shall be created for water percolation and to harvest the rainwater to the maximum extent possible.
- d. No drawal of ground water in CRZ areas.

AGENDA ITEM NO.07: Proposal for carrying out Soil testing (geotechnical investigation) for Chennai Metro Rail Limited Phase-2 Corridor 4 - Regarding.

The Chennai Metro Rail Limited, has proposed to implement Phase 2 of the Metro Rail facility and for Corridor 4, which starts at Light House Station and runs across the city passing through Nandanam, vadapalani, porur and terminates at Poonamallee. The CMRL has submitted application for the Clearance under CRZ Notification 2011 to carryout soil tests (Geo Technical Investigations) at various locations in CRZ area. The Project cost is 25 lakhs.

2) The DCZMA for CMDA areas have recommended the project subject to the following specific conditions:

- 1) The CRML shall ensure that no borehole/ structures for soil testing are done in CRZ I area as assured.
- 2) The drilling activity for boreholes shall be carried out without causing any hindrance to the public such as traffic congestion, noise and vibration nuisance. The CMRL shall take adequate pre-cautionary measures to address the above issues, as assured.
- 3) The CMRL shall take necessary safety measures while carrying out the proposed bore hole drilling activity
- 4) The proposed boreholes shall be closed, immediately after the soil sample collection works are over, with concrete upto a depth of 10 meter from the ground level, as proposed, and bring back to the original ground level.

- 5) The CMRL shall ensure that the proposed drilling activity shall not cause any impact to the ground water table / environment.
- 6) This CRZ clearance is only for conducting the Soil testing for the geo technical investigations and construction of any kind shall not be carried out in CRZ-II area.
- 7) CMRL has to apply and obtain separate CRZ Clearance for the proposed implementation of phase 2, corridor 4 project.
- 8) NOC shall be obtained from the Forest Department while applying for project implementation, on the impact due to the project, with reference to the turtle nesting.
- 9) The CMRL shall follow and adopt the guidelines framed by the Central / State Govt for the control of pandemic COVID 19.
- 10) The CRML shall ensure that all the workers / staff involved in the proposed project have undergone COVID 19 test and shall maintain the records on the same
- 11) The CMRL shall furnish the HTL/LTL CRZ Map in 1:4000 scale, by superimposing the location of the project activity (boreholes for soil testing), as obtained from Authorised Agency, to the State Coastal Zone Management Authority.

3) As per CRZ Notification 2011, vide para 8 (i) II CRZ-II (i) & (ii), activities are permissible on the landward side of the existing road or on the landward side of the existing authorized structures in CRZ II areas.

4) In view of above facts, the Authority may Clear the above proposals subject to the conditions indicated under para 2 above.

Sd./- xxxx
Member Secretary,
TNSCZMA

To
The Members of Tamil Nadu State Coastal Zone Management Authority

It is requested to convey your acceptance to record this as minutes by returning a signed copy.

APPROVED

- 1) Thiru B. Muruges, I.A.S.,
Director of Town and Country Planning (FAC),
No.807, Anna Salai, Chennai 600 002. Sd./-

- 2) Dr. G.S. Sameeran, I.A.S.,
Director of Fisheries,
Integrated Animal Husbandry and
Fisheries Building,
Nandanam, Chennai - 600 015. Sd./-

- 3) Dr. D. Karthikeyan, I.A.S.,
Member Secretary,
Chennai Metropolitan Development Authority,
Thalamuthu Natarajan Building,
1, Gandhi Irwin Road, Egmore, Chennai 600 008. Sd./-

- 4) Thiru R. Vijayabaskaran,
Member Secretary i/c,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai, Guindy, Chennai 600 032. Sd./-

- 5) Thiru C. Paul Prabhakar,
Regional Director,
Central Ground Water Board,
S.E.C.R., E-1, Rajaji Bhawan,
Besant Nagar, Chennai 600 090. Sd./-

- 6) Dr. S. Paulraj., IFS., (Retd.),
Executive Chairman, CSPT
Chennai Snake Park,
Raj Bhavan Post, Guindy, Chennai.600 032. Sd./-

- 7) Dr. R. Venkatesan, Scientist G &
Group Head-Ocean Observation Systems, Sd./-
National Institute of Ocean Technology (NIOT),
Ministry of Earth Sciences, Pallikaranai,
Chennai 600 100.
- 8) Dr. Nehru Kumar Vaithilingam,
Director, Centre for Environment, Health & Safety, Sd./-
Annamalai University,
Annamalai Nagar 608 002.
- 9) Dr. S.S. Ramakrishnan,
Director, Institute of Remote Sensing, Sd./-
Anna University Campus,
Chennai 600 025.
- 10) Dr. V. Selvam, Executive Director,
M.S.Swaminathan Research Foundation, Sd./-
3rd Cross Street,
Taramani Institutional Area,
Taramani, Chennai 600 113.

Sd./- xxxx (06.06.2020)
Thiru Shambhu Kallollikar, I.A.S.,
Chairman, TNSCZMA and
Principal Secretary to Government,
Environment & Forests Dept.,
Chennai-9